

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 247 OF 2021

1. D. Damodara Raju,
S/o D. Venkatrama Raju,
P.V. Puram village. Sathyavedu mandal,
Chittoor district, A.P. Pin.517588
Mobile No.8978136707 and others APPELLANT

-VS-

1. M/s Sai Lakshmi Balaji Infrastructure Pvt. Ltd,
located Near Chamarthi Kandriga S.T. Colony,
P.V. Puram Panchayathi, Sathyavedumandal,
Chittoor district, A.P. Its registered address is Vignana Nagar,
Varadaiahpalem Village & Mandal, Chittoor district,
& 8 Others RESPONDENTS

REPORT FILED BY THE 5TH RESPONDENT APPCB

Date: 01.01.2023



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A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

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COUNSEL FOR^{5TH} RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE CHENNAI
ORIGINAL APPLICATION NO. 247 OF 2021**

REPORT SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL , SOUTHERN BENCH, CHENNAI IN THE MATTER OF O.A. NO. 247 OF 2022 filed by Sri D.Damodara Raju resident of P.V.Puram (V), Sathyavedu (M), Chittoor District on violations of Environmental clearance conditions, Illegal mining and Consent For Establishment (CFE) & Consent For Operation (CFO) conditions by M/s. Sai Lakshmi Balaji Infrastructure Private Limited, P.V.Puram (V), Sathyavedu (M), Chittoor District.

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ENVIRONMENTAL ENGINEER
Andhra Pradesh Pollution Control Board,
Regional Office : Tirupati

Date.15.12.2022

1

Report of the APPCB in the matter of O.A. No. 247 of 2021 filed by Sri D.Damodara Raju resident of P.V.Puram (V), Sathyavedu (M), Chittoor District on violations of Environmental clearance conditions, Illegal mining and Consent For Establishment (CFE) & Consent For Operation (CFO) conditions by M/s. Sai Lakshmi Balaji Infrastructure Private Limited, P.V.Puram (V), Sathyavedu (M), Chittoor District

It is to submit that, Sri D.Damodara Raju resident of P.V.Puram (V), Sathyavedu (M), Chittoor District have filed Original Application No. 247 of 2021 at Hon'ble NGT (SZ), Chennai on violations of Environmental clearance conditions, Illegal mining and Consent For Establishment (CFE) & Consent For Operation (CFO) conditions by M/s. Sai Lakshmi Balaji Infrastructure Private Limited, P.V.Puram (V), Sathyavedu (M), Chittoor District.

M/s. Sai Lakshmi Balaji Infrastructure Private Limited have obtained Environmental Clearance (EC) (Copy enclosed as Annexure - II) and subsequent Consent For Establishment (CFE) (Copy enclosed as Annexure - III) and Consent For Operation (CFO) valid upto 30.11.2025 for Mining of Road metal & Building stone – 2,13,439 m³/annum and Mining of Rock sand - 2011.32 Cum/Year in an area of 4.569 Ha (Copy enclosed as Annexure - IV).

Earlier, this office has furnished the following Non compliances to the Joint committee in the pollution point of view. The details of the non-compliance observed are as follows:

- i. The mining unit has not constructed retention/toe walls at the foot of the dumps.
- ii. The mining unit has not developed shrubs / grass species for stabilization of worked out slopes.
- iii. The mining is storing the overburden dump outside the mining lease area and not provided Garland drain around the dump.
- iv. The mining unit has not provided graded roads.
- v. The mining project has not developed greenbelt along the mine lease area with tall growing trees, But, developed compensatory greenbelt at an area of 6.0 Ac in the mining area at available vacant places.
- vi. The mining seepage water is not being utilized in the mining area and discharged to the natural drain through pumping.

It's also submitted that, Hon'ble NGT vide its Order dt.04.11.2022 directed to file another report as the 1st report is filed by the Board is not satisfactory. In this connection, officials of Regional Office:Tirupati again inspected the premises of M/s. Sai Lakshmi Balaji Infrastructure Private Limited on 19.11.2022 and carried out the Ambient Air Quality Monitoring to assess the dust levels in the premises of the mining project and also the characteristics of water collected in the mine pit are also found to be within the standards stipulated by Central Pollution Control Board (CPCB). The analysis reports are herewith enclosed for kind perusal (Copy enclosed as Annexure - V). On observation on the Analysis reports it was found that, the Air emissions are within the standards stipulated by Central Pollution Control Board (CPCB).

During the inspection, it was observed that, industry is also developed good greenbelt at vacant places and boundary of the mining project. Photographs pertaining to development of greenbelt are herewith enclosed for kind perusal (Copy enclosed as Annexure - VI).

Sl. No	Date of sample collected	Type of sample collected	Average values			Stipulated standards by Central Pollution Control Board (CPCB)
			Parameter	Location- 1	Location - 2	
1	19.11.2022	Ambient air quality monitoring (AAQM)	Particulate Matter (PM ₁₀) - 85µg/Nm ³			100 µg/Nm ³
			Sulphur Dioxide -9.6µg/Nm ³			80 µg/Nm ³
			Nitrogen Dioxide - 22.4µg/Nm ³			80 µg/Nm ³
2	19.11.2022	Water analysis (sample collected at Check dam in west direction of the mine (upstream) – Location no 1	Parameter	Location- 1	Location - 2	
			pH	7.52	7.74	6.5-8.5
			Total suspended Solids (TSS) -	79	83	--
			Total Dissolved Solids (TDS) -	474	492	200 mg/L
		Water analysis (sample collected at Check dam in south east direction of the mine (downstream) – Location no2	Nitrate (as NO ₃) -	27.12	24.38	45 mg/L
			Total Hardness (as CaCO ₃)	186	192	200 mg/L
			Calcium (as Ca)	54	66	75 mg/L
			Magnesium (as Mg)	68	74	30 mg/L
			Total Alkalinity (as CaCO ₃)	172	176	200 mg/L
			Chlorides (as Cl)	244	232	250 mg/L
Sulphate (as So ₄ ²⁻)	136	118	200 mg/L			

Board officials inspected the mining unit and its surroundings on 19.11.2022 and observed the following non-compliances :

S. No.	Non compliances	Present status
i.	The mining unit has not constructed retention / toe walls at the foot of the dumps.	Mining unit has constructed retention wall at the foot of the dump. Photographs enclosed.
ii.	The mining unit has not developed shrubs / grass species for stabilization of worked out slopes	Mining unit has developed 500 Nos of samplings at vacant places and at boundary of the mining project. Photographs enclosed.
iii.	The mining is storing the overburden dump outside the mining lease area and not provided Garland drain around the dump	The Mining project has totally removed the overburden storing outside the mining area. The mining project also provided garland drain around the dump. Photographs enclosed.
iv.	The mining unit has not provided graded roads	The mining project have provided graded roads inside the mining area.

		Photographs enclosed.
v.	The mining project has not developed greenbelt along the mine lease area with tall growing trees, But, developed compensatory greenbelt at an area of 6.0 Ac in the mining area at available vacant places	Mining unit has developed 500 Nos of samplings at vacant places and at boundary of the mining project. The mining project has also taken up plantation programme with 500 samplings.
vi.	The mining seepage water is not being utilized in the mining area and discharged to the natural drain through pumping	Presently, the mining seepage water is being utilized for greenbelt development.

In view of the above, it is submitted that the mining project has complied most of the non-compliances during the recent inspection of the Board officials on 19.11.2022 and also recent monitoring reports prevails that, The dust levels are within the standards stipulated by Central Pollution Control Board (CPCB) and also the characteristics of water collected in the mine pit are also found to be within the standards stipulated by Central Pollution Control Board (CPCB). Analysis reports are herewith enclosed as Annexure II. Its also submitted that, the mining project will be randomly inspected for compliance of the emission and discharge standards stipulated by CPCB.

DATE 15.12.2022.


ENVIRONMENTAL ENGINEER
Andhra Pradesh Pollution Control Board,
Regional Office : Tirupati

ANNEXURE-I

⑤

Item No. 07:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 247 of 2021(SZ)
(Through Video Conference)

IN THE MATTER OF:

D. Damodara Raju, Chittoor District and Another.

...Applicant(s)

Versus

M/s. Sai Lakshmi Balaji Infrastructure Pvt. Ltd, Chittoor District and Ors.

...Respondent(s)

Date of hearing: 04.11.2022.

CORAM:

HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. M. Devaraj

For Respondent(s): Mr. N. Vishranth represented
Mr. Gautam S. Raman for R1
Mrs. Madhuri Donti Reddy for R3 to R6 & R8

ORDER

1. We had directed the Pollution Control Board to file a yet another report as the first report was not satisfactory. The Learned Counsel appearing for the Pollution Control Board represented that the said report will be filed shortly. The 3rd respondent, who is the Director of Mines & Geology, also has filed a counter affidavit.

2. It is mentioned that the Joint Committee report is ready and it is lying with Ministry of Environment, Forest & Climate Change (MoEF & CC). If the Joint Committee report is getting delayed from the side of the MoEF&CC, let the copy be filed signed by the other members of the Joint committee. As we already have the independent reports of Pollution Control Board and Mining & Geology Department.
3. The independent reports of the SEIAA and the District Collector which was directed to be filed is yet to be filed, let the same be also filed.
4. Therefore, the Learned Counsel appearing for the State of Andhra Pradesh undertakes to file a better report of the Pollution Control Board, independent report from the SEIAA and the District Collector and also the copy of the Joint Committee report which is made ready but lying with the Ministry of Environment, Forest & Climate Change (MoEF & CC).
5. At the request of the Learned Counsel appearing for the State of Andhra Pradesh, the matter is posted to 23.11.2022.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No. 247/2021(SZ)
04th November 2022. AD.

File No.APPCB-11033/99/2020-TEC-EC-APPCB

	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/CTR/MIN/02/2020/1733 -493

23/10/2020

Sub SEIAA, A.P. – 4.569 Ha Road Metal and Building Stone of Sai Lakshmi : Balaji Infrastructure Private Limited at Sy. Nos.140/1, 3, 4, 5, 7, 8,9,10,11,12,13,16 & 141/3,4,6,7,8 of, P.V.Puram Village, Sathyavedu Mandal, Chittoor District, Andhra Pradesh - Environmental Clearance – Expansion - Issued - Reg.

- I. This has reference to your application submitted through online on 21.02.2020 (SIA/AP/MIN/144503/2020) and information submitted on 13.08.2020, seeking Environmental Clearance for expansion of 4.569 Ha, Road Metal & Building Stone Mine at Sy. No.140/1, 3, 4, 5, 7, 8,9,10,11,12,13,16 & 141/3,4,6,7,8 of, P.V.Puram Village, Sathyavedu Mandal, Chittoor District, Andhra Pradesh in favour of Sai Lakshmi Balaji Infrastructure Private Limited. It was reported that the nearest human habitation viz., Chemarthikandriga SC colony (V) exists at a distance of about 0.5 km from the mine lease area. It was noted that the capital investment of the project is Rs.1.0 Crore and capacity of the project is as follows:

Mining of Road Metal & Building Stone – Expansion from 17,096.22 m³/annum to 2,13,439 m³/annum in 4.569 Ha.

- I. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	13°30'38.80117"N	79°52'25.35147"E
2.	13°30'38.80117"N	79°52'25.35147"E
3.	13°30'36.80117"N	79°52'25.35147"E
4.	13°30'36.80117"N	79°52'25.35147"E
5.	13°30'35.80117"N	79°52'25.35147"E
6.	13°30'33.80117"N	79°52'25.35147"E
7.	13°30'31.80117"N	79°52'25.35147"E

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8.	13°30'30.83930"N	79°52'25.35147"E
9.	13°30'29.98715"N	79°52'25.35147"E
10.	13°30'28.76288"N	79°52'25.35147"E
11.	13°30'28.73172"N	79°52'25.35147"E
12.	13°30'27.14312"N	79°52'25.35147"E
13.	13°30'28.60935"N	79°52'25.35147"E
14.	13°30'27.24103"N	79°52'25.35147"E
15.	13°30'27.55934"N	79°52'25.35147"E
16.	13°30'27.54978"N	79°52'25.35147"E
17.	13°30'28.04013"N	79°52'25.35147"E
18.	13°30'28.45934"N	79°52'25.35147"E
19.	13°30'29.87950"N	79°52'25.35147"E
20.	13°30'29.76306"N	79°52'25.14566"E
21.	13°30'30.15075"N	79°52'25.71613"E
22.	13°30'30.54187"N	79°52'25.48525"E
23.	13°30'29.83620"N	79°52'24.95866"E
24.	13°30'30.20153"N	79°52'24.02374"E
25.	13°30'30.58292"N	79°52'22.73515"E
26.	13°30'31.26036"N	79°52'22.70204"E
27.	13°30'31.17807"N	79°52'21.01400"E
28.	13°30'32.12804"N	79°52'20.59281"E
29.	13°30'34.32091"N	79°52'21.22824"E
30.	13°30'32.79509"N	79°52'26.60845"E
31.	13°30'33.43651"N	79°52'25.70074"E
32.	13°30'32.66346"N	79°52'25.06965"E
33.	13°30'31.95469"N	79°52'25.99065"E
34.	13°30'31.52923"N	79°52'25.67776"E
35.	13°30'31.20341"N	79°52'26.35253"E
36.	13°30'32.23598"N	79°52'27.00881"E
37.	13°30'32.58339"N	79°52'26.45282"E

ii. It is a semi-mechanized open cast mine. Life of mine is 3.08 Years. The total mine lease area is 4.569 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 24.09.2020 . The proposal is for expansion of **4.569 Ha Road Metal & Building Stone mine from 17,096.22 m³/annum to 2,13,439 m³/annum**. The project falls under B2 category as per the cluster letter issued by ADMG. The proponent and their

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Consultant, M/s. Pioneer Enviro Labs have attended the meeting. After detailed deliberations on the proposal, the committee recommended to issue Environmental Clearance. The proponent volunteered to allocate sufficient funds for providing two hospital beds to nearest PHC, as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 30.09.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The proponent volunteered to allocate sufficient funds for providing two hospital beds to nearest PHC, as a part of Corporate Social Responsibility (CSR) activity.
- iii. The project proponent shall maintain the setback distance of 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
- ii. The proponent shall not use explosives for blasting due to the close proximity of the habitation.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by

mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.

- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - Proper and regular maintenance of vehicles and other equipment
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations

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caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.

- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is bore well. Total water requirement is **3.0 KLD** shall be used for Dust suppression; Development of green belt; Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid for a period of 3.08 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB has to ensure compliance of guidelines

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issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in a year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.

- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.3.42 Lakhs and Recurring cost Rs.3.3 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xix. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on

File No.APPCB-11033/99/2020-TEC-EC-APPCB

1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.).

- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms. No. 107 dated 30.07.2016 of Industries and Commerce (Mines-II) Department, wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii The environmental statement for each financial year ending 31st march in
 - i. Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taken-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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xxxii Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxxii The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxxii SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxxv The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

Special Secretary To Govt

To

Sai Lakshmi Balaji Infrastructure Private Limited,
Sri T. Damodara Reddy, Director,
Vignana Nagar, Varadaiahpalem (V & M),
Chittoor District-517541.
Ph.9440274694

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupati, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

File No.APPCB-11033/99/2020-TEC-EC-APPCB

THE SEIAA,AP, HAS APPROVED THE ORDER IN e-OFFICE

T.C.F.B.O


Environmental Engineer
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh

SCHEDULE – A

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the mining operations.

SCHEDULE – B**Water:**

1. The source of water is through Borewell and the maximum permitted water consumption shall not exceed the following quantities.

Sl. No.	Purpose	As per CFO Dt:18.02.2020	As per Application	After Expansion
1	Dust suppression	0.8 KLD	0.8 KLD	1.6 KLD
2	Greenbelt	0.5 KLD	0.5 KLD	1.0 KLD
3	Domestic	1.7 KLD	1.7 KLD	3.4 KLD
Total		3.0 KLD	3.0 KLD	6.0 KLD

2. The maximum waste water generation (KLD) shall not exceed the following:

S. No	Source	As per CFO Dt:18.02.2020	As per Application	After Expansion
a)	Domestic	1.3 KLD	1.3 KLD	2.6 KLD
Total		1.3 KLD	1.3 KLD	2.6 KLD

Air:

3. The project authority shall carry out open cast mining by semi-mechanized methods only.
4. Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
5. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
- Roads shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

Solid waste:

6. The proponent shall comply with the following.

S. No	Source of Solid Waste	Proposed Quantity	Method of Disposal
1	Waste	1113.065 m ³ /Year	As per the mining plan proposed to dump in their mining area as per the direction of the Dept. of Mines & Geology.

7. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the quarry lease area under any circumstances.
8. The project authority shall adopt and maintain the following measures to control erosion of dumps:
- Retention/toe walls at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
 - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.

Other conditions:

9. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
10. The project authority shall maintain the setback distance of 7.5 meters buffer zone all around the mine lease area for greenbelt development with tall growing trees of native species having good canopy.
11. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
12. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.

13. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

KOLLI SRI ANURADHA
KRISHNA
Digitally signed by KOLLI SRI
ANURADHA KRISHNA
Date: 2020.11.11 19:26:28
+05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER (I/c)
ZONAL OFFICE, KURNOOL

To
M/s. Sai Lakshmi Balaji Infrastructure Private Limited (Expansion)
(Mine Lease Area – 4.569 Ha),
C/o.Sri T.Damodaran Reddy, Director,
Vignana Nagar, Varadaiahpalem (V&M),
Chittoor dist.
drconstructionstdr@gmail.com



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 233619

e-mail: jceezoknl@gmail.com

CONSENT ORDER

Order No.CTR - 615/APPCB/ZO-KNL/CFO/2020

Date:04.01.2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion)

(4.569 Ha Road Metal and Building stone),

Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),

Sathyavedu (M), Chittoor District.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge after expansion	Point of Disposal
1.	Domestic	2.6 KLD	Septic tank followed by soak pit

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and B enclosed to this order.

This consent order is valid for manufacture the following products along with quantities only.

Sl. No.	Products / Line of Activity	As per CFO Order Existing Dt.18.02.2020	As per the CFE Expansion Order Dt.10.11.2020	Total quantity after expansion
1	Mining of Recovery aggregate	Mining of Recovery aggregate- 17,096.22 cum/Year	Mining of Road metal & Building stone – 2,13,439 m3/annum	Mining of Road metal & Building stone – 2,13,439 m3/annum
2	Mining of Rock sand	Mining of Rock sand - 2011.32 Cum/Year	--	Mining of Rock sand - 2011.32 Cum/Year

This consent shall be valid for a period ending with the **30.11.2025.**

K Venkateswara
 Digitally signed by K Venkateswara Rao
 Date: 2021.01.04 13:45:50 +05'30'
Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

Encl: Schedules A& B

To

M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion)

(4.569 Ha Road Metal and Building stone),

Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),

Sathyavedu (M), Chittoor District.

Copy to the Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance of the above conditions and refer to Task Force in case of non compliance

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
5. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
6. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**Water:**

1. The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Total Quantity after expansion
1	Dust suppression	1.6 KLD
2	Development of Greenbelt	1.0 KLD
3	Domestic purpose	3.4 KLD
	Total:	6.0 KLD

2. The project authority shall provide septic tank followed by soak pit within 30 days for disposal of domestic effluents.

Air:

3. The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.

S.No	Parameters	Standards in µg/m ³
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The project authority shall carry out open cast by semi-mechanized mining only.
5. The project authority shall maintain the operation of deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.
6. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Roads shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

Solid Waste:

7. The project authority shall dispose solid waste (Non Hazardous) as follows:

Sl. No.	Name of the Solid waste	Quantity	Disposal
1	Waste	1113.065 m ³ /Year	Shall be dumped in their mining area as per the direction of the Dept of Mines & Geology.

8. The project authority shall provide and maintain the following measures to control erosion of dumps within 30 days.
 - Retention/toe walls at the foot of the dumps
 - Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.
 - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.
9. Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.
10. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances

Other Conditions:

11. The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon.
12. The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1st January and 1st July of the year to Regional Office, Tirupati on regular basis.

K Venkateswara
Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

Digitally signed by K Venkateswara Rao
Date: 2021.01.04 13:46:09 +05'30'

To
M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion)
(4.569 Ha Road Metal and Building stone),
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),
Sathyavedu (M), Chittoor District.

	ANDHRA PRADESH POLLUTION CONTROL BOARD REGIONAL OFFICE I FLOOR, APSFC BUILDING, NT ROAD, TIRUPATI
A Narendra Babu Environment Engineer	Email: rotpt-ee1@appcb.gov.in Phone (O) : 0877-2253981

AMBIENT AIR QUALITY MONITORING ANALYSIS REPORT

Sample Reg. No.	: Report No. 202211055
Sampling Location	: M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd., (Mine Lease Area-4.568 Ha Road Metal Building Stone), Sy. No.140/1,3,4,5,7to 13,16,141/3,4,6,7,8, of P.V. Puram (V), Satyavedu (M), Chittoor District.
Sampling point	: Ambient Air Quality Monitoring conducted South Direction of the operating Mine. (Near about 20 Mtrs.)
Sample height from ground level	: About 02 Meters
Sampling site is in up wind or downwind of the source	: Down wind direction
Purpose of sampling	: Complaint
Sample collected by	: Analyst Gr-I, Regional Office, Tirupati
Sampling Date	: 19.11.2022
Sample Submit date	: 21.11.2022
Sample analyzed on	: 21.11.2022
Date of Issue of report	: 21.11.2022

Parameters	Average Values in $\mu\text{g}/\text{m}^3$	NAAQM Standard in $\mu\text{g}/\text{m}^3$
Particulate Matter (PM ₁₀)	85	100
Sulphur Dioxide	9.6	80
Nitrogen Dioxide	22.4	80

Remarks:

1. Results are related to sample as received and tested
2. Ambient Air Quality Monitoring conducted South direction of the operating Mine.
3. During monitoring wetting of the roads with tractor mounted tanker was observed.
4. Particulate Matter (PM₁₀) is exceeding the Consent standard.


Analyst-Gr-I


ENVIRONMENTAL ENGINEER

	ANDHRA PRADESH POLLUTION CONTROL BOARD REGIONAL OFFICE I FLOOR, APSFC BUILDING, NT ROAD, TIRUPATI
A Narendra Babu Environment Engineer	Email: rotpt-ee1@appcb.gov.in Phone (O) : 0877-2253981

WATER ANALYSIS REPORT

Sample Source	M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd., (Mine Lease Area-4.568 Ha Road Metal Building Stone), Sy. No.140/1,3,4,5,7 to 13,16,141/3,4,6,7,8, of P.V. Puram (V), Satyavedu (M), Chittoor District.				
Sample No & Location	20221108- Water Sample Collected from Check dam-1 in West direction of the Mine at a distance 70 Mtrs (Upstream) 20221109- Water Sample Collected from Check dam-2 in South-East direction of the Mine at a distance 150 Mtrs (Downstream)				
Sampling date: 19.11.2022	Sample received on: 19.11.2022	Report issued on: 26.11.2022			
Sampling done by	EE & Analyst Gr-I, Regional office, Tirupati				
S. No	Parameters	08	09	Drinking Water Specifications Is:10500: 2012 Requirement	
				Acceptable Limit	Permissible Limit
1	pH	7.52	7.74	6.5-8.5	No Relaxation
2	Total Suspended Solids (SS)	79	83	--	--
3	Total Dissolved Solids (TDS)	474	492	500 mg/L	2000mg/L
4	Nitrate (as NO ₃)	27.12	24.38	45 mg/L	No Relaxation
5	Total Hardness (as CaCO ₃)	186	192	200 mg/L	600 mg/L
6	Calcium (as Ca)	54	66	75mg/L	200 mg/L
7	Magnesium (as Mg)	68	74	30mg/L	100 mg/L
8	Total Alkalinity (as CaCO ₃)	172	176	200 mg/L	600 mg/L
9	Chlorides (as Cl)	244	232	250 mg/L	1000mg/L
10	Sulphates (as SO ₄ ²⁻)	136	118	200 mg/L	400 mg/L

Note:

1. The Results of all parameters are expressed in mg/l except pH
2. Results are related to samples as received at the Laboratory.

V. Sudhakar
ANALYST GRI


ENVIRONMENTAL ENGINEER











